

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3610  
ANSWERED ON:12.12.2001  
CONSTITUTION AMENDMENT  
BUTA SINGH

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether it is a fact that the Prime Minister announced Government's resolve to bring about a Constitutional amendment to restore the seniority of SC and ST employees on promotion as it existed before issuing DOPT OM No. 20011/1/96-Estt(D) dated 30.1.1997 in the National Convention of SC/ST MPs held on 5 December, 1999;
- (b) if so, action taken thereon and progress achieved in bringing about the said Constitutional amendment to restore the seniority of SC/ST employees on their promotion; and
- (c) the status of the proposed constitutional amendment as on today?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a): Yes, Sir.

(b)&(c): The Constitution (Ninety-Second) Amendment Bill, 2001 to amend Article 16(4A) of the Constitution to provide for consequential seniority also in the case of promotion by virtue of rule of reservation has since been passed by the Parliament.